Transfer of Officers in the Enforcement Directorate

- •171. SHRI SHIVDAYAL SINGH CHAURAS₁A: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that some Gazetted Officers in Class I and Class II belonging to the Enforcement Directorate continue to remain posted at the same station for over 8 years in spite of Government's clear-cut instructions against such long postings of such officers at one station;
- (b) if so, what are the reasons therefor; and
- (c) what action Government propose to take to ensure strict compliance of their instructions in this regard?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) There are no standing orders fixing any station tenure for officers of the Enforcement Directorate. Of late, the question of having such a limit has been under the consideration of Government.

On dute, out of a strength of 52 Class I officers and 34 Class II officers, 4 Class I and 8 Class II officers have been at one station for more than 8 years in the Directorate of Enforcement.

- (b) The officers have not been transfer ed frequently from their stations of postings for the following reasons:
 - (i) The Directorate of Enforcement is a small organisation largely manned at senior leve's (Group 'A' officers—Class [) by deputationists who revert to their parent departments at the end of their tenure and the continuity of administration can be maintained only through limited rotational transfer of departmental officers;
 - (ii) Personal and domestic difficulties and problems of the officers most of whom had been recruited at a lower level;

- (iii) The need for economy in Government expenditure.
- (c) Transfers of officers of the Directorate of Enforcement who have stayed at the game station for long periods are being effected in a phased manner so as to cause minimum dislocation to government work.

Merger of D. A. with pay of the Central Government employees

*172. DR. V. P. DUTT:
SHRI HARSH DEO
MALAVIYA:
SHRI NRIPATI RANJAN
CHOUDHURY:

Will the Minister of FINANCE be pleased to state:

- (a) whether there is any proposal under Government's consideration to merge a part of the D. A., being given to the Central Government employees, with their basic pay;
- (b) if so, what are the details thereof; and
- (c) by when a final decision is likely to be taken in the matter?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) to (c) The question of merger of the dearness allowance sanctioned to the Central Government employees to cover the index average of 272 points was raised by the Staff side of the National Council (JCM) in its ordinary meeting held on 26th 27th August, 1977. As decided in that meeting, the item has been remitted to a Committee of the National Council for consideration. The report of the Committee is awaited.

Economic prices of mica for export *173. SHRI JAGJIT SINGH ANAND: SHRI INDRADEEP SINHA:

Will the Minister of COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) whether Government are aware that strategic and high value varieties